INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Sir, I move the following Motion:-

"That in pursuance of clause (b) of sub-section (4) of Section 4 of the Tobacco Board Act, 1975, read with sub-rule (1) of Rule 4 of the Tobacco Board Rules, 1976, this House do proceed to elect, in such manner as directed by the Chairman, one Member from amongst the Members of the House to serve as a member of the Tobacco Board constituted under the said Act."

The question was put and the motion was adopted.

MR. CHAIRMAN: Shri Jitin Prasada to move a Motion for election of one member to the Agricultural and Processed Food Products Export Development Authority.

## MOTION FOR ELECTION TO THE AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT DEVELOPMENT AUTHORITY (APEDA)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Sir, I move the following Motion:—

"That in pursuance of clause (d) of sub-section (4) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985 (No.2 of 1986), read with Rule 3 of the Agricultural and Processed Food Products Export Development Authority Rules, 1986, this House do proceed to elect, in such manner as directed by the Chairman, one Member from amongst the Members of the House, to be a member of the Agricultural and Processed Food Products Export Development Authority."

The question was put and the motion was adopted.

MR. CHAIRMAN: Shri Giriraj Singh to move a Motion for election of one member to the National Jute Board.

## MOTION FOR ELECTION TO THE NATIONAL JUTE BOARD (NJB)

वस्त्र मंत्री (श्री गिरिराज सिंह)ः महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूं:-

"कि राष्ट्रीय पटसन बोर्ड नियम, 2010 के नियम 6 के उप-नियम (2) के साथ पठित राष्ट्रीय पटसन बोर्ड अधिनियम, 2008 (2009 का संख्यांक 12) की धारा 3 की उप-धारा (4) के खंड (ख) के अनुसरण में, यह सभा, उस रीति से, जैसे सभापति निदेश दें, 2 अप्रैल, 2024 से राज्य सभा की सदस्यता से सुश्री सरोज पाण्डेय की सेवानिवृत्ति के कारण रिक्त हुए स्थान पर, सभा के सदस्यों में से एक सदस्य को राष्ट्रीय पटसन बोर्ड का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।"

The question was put and the motion was adopted.

## LEAVE OF ABSENCE

MR. CHAIRMAN: Hon. Members, I have to inform that a communication has been received from Shri Ilaiyaraaja, Member stating that he is unable to attend the sittings of the current (265<sup>th</sup>) Session of Rajya Sabha from 22<sup>nd</sup> July to 10<sup>th</sup> August, 2024, due to his prior committed engagements.

Does he have the permission of the House for remaining absent from 22<sup>nd</sup> July to 10<sup>th</sup> August, 2024 during the current (265<sup>th</sup>) Session of the Rajya Sabha?

(No Hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

## **REGARDING NOTICE RECEIVED UNDER RULE 267**

MR. CHAIRMAN: Hon. Members, the notice under Rule 267 received from Shri Mohammed Nadimul Haque, seeking discussion on circumstances surrounding ...(Interruptions)...

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, please allow... ...(Interruptions)...

MR. CHAIRMAN: Would you please take your seat? Shri Nadimul Haque, I tried to reach you. My office got in touch with you. You expressed your helplessness. I have talked to your leader. Please get in touch with him. For a change, I am doing it in the House. I have urged the hon. Members that all such notices will receive my